

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 477 of 2020**

**In the matter of:**

**Rahul Kumawat**

**....Appellant**

**Vs.**

**Bank of India & Anr.**

**...Respondents**

**Present:**

**Appellant:** Mr. Krishnendu Datta, Senior Advocate with Mr. Sanyat Lodha, Mr. Rahul Gupta, Advocates  
**Respondents:** Mr. Divyanshu Srivastava, Ms. Teena Saraswat Pandey, Advocate for RP (R2)  
Mr. Rajat Lohia, Advocate for R1.  
Mr. Keith Varghese, Mr. Rahul Parasram Puria, Advocates.

**ORDER**

**(Through Virtual Mode)**

**24.11.2020:** Pleadings are complete. Written submissions have been filed by learned counsel for the Appellant. Respondents are yet to file their written submissions. Let the same be done within two weeks.

List the appeal 'for hearing' on 11<sup>th</sup> January, 2021 at 12.00 noon.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*AR/g*